

(d) The Board of Directors in its meeting held on 25-9-1981 have constituted a Committee under the Chairmanship of Managing Director, Delhi State Industrial Development Corporation to review the case of promotion etc. ordered after 15.3.1977. The Committee is required to submit its recommendations to Chairman, Delhi State Industrial Development Corporation who will take the final decision.

Setting up of an Aluminium Project in Jaunpur Parliamentary Constituency.

5138. Dr. A.U. AZMI : Will the Minister of STEEL AND MINES be pleased to state : (a) whether it is a fact that there is a proposal to set up a 6 lakh tonne per year aluminium project costing Rs. 500 crores in the country ;

(b) if so, whether this project will be located in the Jaunpur Parliamentary Constituency ;

(c) if not, the reason therefor ; and

(d) what are the details of the projects in public sector that are proposed to be established in Eastern U.P. which is very backward ?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRIMATI RAM DULARI SINHA) : (a) No, Sir.

(b) Does not arise.

(c) Aluminium is a highly capital intensive industry. Investment must, therefore, be in consonance with the priorities of planned development. Besides, an aluminium plant will be economically viable only if bauxite of requisite grade and adequate and steady power are available at a reasonable cost. A detailed feasibility study has, therefore, to be made before any investment decision is taken.

(d) According to information available the Bharat Heavy Electrical Limited and the Hindustan Aeronautical Limited are implementing projects in Eastern U.P. A spinning mill is also being set up in Jaunpur in the State Sector.

Recruitment of L.D.Cs. in the Office of The Regional Provident Fund Commission Delhi

5139. SHRI DOONGAR SINGH
SHRI RASA BEHARI BEHRA

Will the Minister of LABOUR be pleased to state : (a) whether it is a fact that the panel drawn for recruitment of Lower Division Clerks in the office of the Regional Provident Fund Commissioner, Delhi in the year 1976 was cancelled after a few persons were issued appointment orders ;

(b) whether it is also a fact that two subsequent panels were drawn after the cancellation of the said panel ; and

(c) if so, the reasons for re-opening of the cancelled panel of 1976 in 1978 ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARAMVIR) (a) to (c) The information is being collected and will be placed on the Table of the House.

Winding up of Coca Cola Export Corporation

5140. SHRI R.N. RAKESH : Will the Minister of INDUSTRY be pleased to state : (a) the time limit given to Coca Cola Export Corporation to wind up from India ; and

(b) how many times this limit was extended and by what time they will wind up finally ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) : (a) and (b) Coca Cola Export Corporation was given initially time upto 31st March 1979 for winding up operations and this has been extended from time to time, the last extension being upto 30th September 1982.

The Coca Cola Export Corporation have ceased to have any activity of trading, commercial or industrial nature. However, they have been permitted by the Reserve Bank of India to maintain an office in India solely for the purpose of winding up of